

(2020) 10 SEBI CK 0058

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 356 Of 2020, Appeal No. 101 Of 2020

Roselabs Finance Ltd

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 19-10-2020

Acts Referred:

Citation : (2020) 10 SEBI CK 0058

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Zal Andhyarujina, Shruti Sardessai, Sneha Jaisingh, Mehul Jain, Chirag Chhabra, Rajani Iyer, Abhiraj Arora, Rashmi Dalmia

Final Decision : Disposed Of

Judgement

1. We have heard Shri Zal Andhyarujina, the learned counsel for the appellant and Ms. Rajani Iyer, the learned senior counsel for the respondent

through video conference.

2. Three weeks time is allowed to the respondent to file a reply. Another two weeks thereafter to the appellant to file a rejoinder.

3. The matter would be listed for admission and for final disposal on December 15, 2020. The urgency application is disposed of.

4. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.